

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEW HAVEN ENGINEERING CO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NEW HAVEN ENGINEERING CO PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21-11-1960
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U28920MH1960PTC011874
5.	Address of the registered office and principal office (if any) of corporate debtor	Simran Centre, 30 H Parsipanchyat Rd, Andheri (E), Mumbai, Maharashtra, India, 400069
6.	Insolvency commencement date in respect of corporate debtor	11-04-2025 (Copy of the order made ready and received on 21-4-2025)
7.	Estimated date of closure of insolvency resolution process	08-10-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mayur RajendraKumar Popat Registration No.: IBBI/IPA-001/IP-P-01918/2020-2021/13046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	802, Sainath Heights, Besides Isckon Temple, Near Harinagar Crossing, Vadodara, Gujarat-390021 Email: mayurpopat@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	425, Lotus Elite, Gotri Sevasi Road, Besides OSIA Hypermart, Vadodara, Gujarat - 390021 Email: cirp.newhaven@gmail.com
11.	Last date for submission of claims	08-05-2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, No class identified yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable, No class identified yet
14.	a) Relevant Forms and b) Details of the authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical Address: Same as point no. 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench (Court- VI) has ordered the commencement of a corporate insolvency resolution process of the New Haven Engineering Co Private Limited on 11-04-2025 (Copy of the admission order dated 11-4-2025 made ready and received on 21-4-2025).

The creditors of New Haven Engineering Co Private Limited are hereby called upon to submit their claims with proof on or before 08-05-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mayur RajendraKumar Popat
Interim Resolution Professional

IBBI Registration No.: IBBI/IPA-001/IP-P-01918/2020-2021/13046

Date 24-04-2025

Place: Mumbai

AFA No: AA1/13046/02/300625/106936

AFA issued by IIP of ICAI is valid up to: June 30, 2025

